CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, ChanderlokBuilding,36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No.375/TT/2020

Dated: 17.11.2020

To,

Shri S.S. Raju, Senior General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 period and (ii) determination of transmission tariff of the 2019-24 period for assets under "East Coast Energy Pvt. Ltd. and NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area Part-B" in Eastern and Western Region.

Sir,

With reference to the captioned petition, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents latest by 3.12.2020:

2014-19 Tariff Period

- (i) Whether the Additional Capital Expenditure (ACE) claimed within the cutoff date is within the original scope of work?
- (ii) Details of unexecuted/ balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations.
- (iii) Details of IDC discharge statement in respect of Assets-1, 2 and 3 in Excel format.
- (iv) Details of Plant & Machinery cost up to the cut-off date for the purpose of calculation of allowable Initial Spares clearly excluding IDC, IEDC, land cost and cost of civil works and expenses.
- (v) Details of ACE claimed during 2014-19 in the format tabulated below:

As set No.	Head wise /Party wise	Particu lars#	Year of Actual Capitali sation	Outsta nding Liability as on COD/3 1st March 2014*	Discharge (year wise)						Reversal (year wise)					Additional Liability Recognized^					Outsta nding Liability as on 31.3.20		
						2014-19 period						2014-19 Period					2014-19 Period						
																						-	-
																-						-	-

[#] TL/SS/Communication Systems etc.

2019-24 Tariff Period

- (vi) Soft copy of Tariff Forms of the 2019-24 period in Excel format.
- (vii) Details of ACE claimed in 2019-24 period along with justification.
- (viii) Confirmation to the effect that no 'previously recognized liabilities' remain to be discharged beyond 2019-24 period.
- (ix) Clarify whether the entire scope of work defined under "East Coast Energy Pvt. Ltd. and NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area Part-B" in Eastern and Western Region has been completed and is covered in the instant petition. Details/status of remaining under construction elements/ assets, if any, covered in the instant Transmission Project
- 2. In case, the above information is not filed within the specified date, the petition shall be disposed on the basis of the information already available on record.

Yours faithfully,

Sd/-

(Rajendra Kumar Tewari) Bench Officer

^{*}Whichever is later

[^]Works deferred for execution, contract amendment - please specify